

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 14858 OF 2011
IN
CRIMINAL APPEAL NO. 1659 OF 2010

MD.SARF @ GULAM QADIR

....

PETITIONER

VERSUS

STATE OF BIHAR

....

RESPONDENT

O R D E R

After hearing the learned counsel for the parties, we direct that the petitioner be released on bail to the satisfaction of the trial court.

Petition stands disposed of.

.....J
[HARJIT SINGH BEDI]

.....J
[GYAN SUDHA MISRA]

NEW DELHI
AUGUST 05, 2011.

SUPREME COURT OF INDIA



JUDGMENT

SUPREME COURT OF INDIA



Petition stands disposed of.

JUDGMENT